

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 78/MP/2019

Subject : Petition seeking condonation of delay in applying for issuance of Renewable Energy Certificates against eligible quantum of renewable energy injected into the grid and consequently for issuance of the certificates by the Respondent.

Petitioner : Shri Ambalika Sugar Private Limited (SASPL)

Respondent : National Load Despatch Centre

Petition No. 151/MP/2019

Subject : Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 15 of the Central Electricity Regulatory Commission (Terms and conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking condonation of delay in applying for issuance of Renewable Energy Certificates against eligible quantum of renewable energy injected into the grid and consequently for issuance of the certificates by the Respondent.

Petitioner : India Glycols Limited

Respondent : National Load Despatch Centre

Date of Hearing : 11.12.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Maitreyee Mishra, Advocate, SASPL
Shri Alok Kumar, NLDC

Record of Proceedings

Learned counsel for the Petitioners submitted that due to personal difficulty, arguing counsel in the matter is not available and requested to adjourn the matter. Request was allowed by the Commission.

2. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D.Pant)
Deputy Chief (Law)**